

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENCH, AT MUMBAI  
COMPANY SCHEME PETITION NO. 1061 OF 2017  
IN  
COMPANY SCHEME APPLICATION NO. 681 OF 2017**

In the matter of the Companies Act, 2013 (18 of 2013);

AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other relevant provisions of the Companies Act, 2013;

AND

In the matter of the Scheme of Amalgamation of Arpeo Data Research Private Limited ('the First Petitioner Company/ Transferor Company') with White Crow Research Private Limited ('the Second Petitioner Company / Transferee Company') and their respective Shareholders and Creditors.

Arpeo Data Research Private Limited      ...First Petitioner /Transferor Company

White Crow Research Private Limited      ...Second Petitioner /Transferee Company

Order delivered on 14 December, 2017

**Coram:** Hon'ble B.S.V. Prakash Kumar, Member (J)

Hon'ble V. Nallasenapathy, Member (T)

**For the Petitioner:**

Mr. Rahul R. Mahajan a/w Mr. Amit Surve, i/b M/s. Fortitude Law Associates, Advocates for the Applicant Companies.

Per: V. Nallasenapathy, Member (T)

**ORDER**

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on January 17, 2018.
3. The Learned Counsel for the Petitioner Companies submit that in pursuance of the directions contained in Order dated July 24, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 681 of 2017, the meeting of Equity Shareholders was held on Thursday, September 4, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the

Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated September 7, 2017 which is annexed as Exhibit 'N' to the petition. The meeting of Secured Creditors was not required to be held as there are no secured creditors in the First Applicant Company. The First Applicant Company had sent individual notices to all its Unsecured Creditors on August 3, 2017 as per the directions given in the Order. The meeting of the Secured and Unsecured Creditors of the Second Applicant Company was not required to be convened as the Second Applicant Company had sent individual notices to all its Secured and Unsecured Creditors on August 3, 2017 as per the directions given in the Order.

4. The Learned Counsel for the Petitioner Companies further submit that as per the directions contained in Order dated July, 24, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Scheme Application No. 681 of 2017, 30 days' notice was served upon the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai on August 2, 2017 and to Registrar of Companies, Maharashtra, Mumbai, on August 2, 2017 and to Official Liquidator, Bombay High Court on August 2, 2017 and to Income Tax Department on August 2, 2017 by the Petitioner Companies.
5. The Learned Counsel for the Petitioner Companies further submit that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 681 of 2017 by the National Company Law Tribunal, Mumbai Bench.
6. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.



7. The Petitioner Companies are required to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

**Sd/-**

V. Nallasenapathy Member (T)

**Sd/-**

B.S.V. Prakash Kumar, Member (J)